

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00226/2018

Jabalpur, this Friday, the 09th day of March, 2018

HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Lalaram, S/o Shri Kharge, aged about 59 years, Occupation – EBR
Boot Maker, R/o Military Hospital, Near Lalkurti, Sagar, M.P.
470002
-Applicant

(By Advocate – Shri Abhilash Dey)

V e r s u s

1. The Union of India through its Secretary, Government of India, Ministry of Defence, New Delhi, India, 110006.
2. The Comptroller Defence Accounts, C.D.A. Jabalpur, M.P. 482001.
3. The Commandant, Military Hospital, Near Lalkurti, Sagar, M.P. 470002.
4. Shri Devlal, PERS No.485191, Occupation – EBR, C/o Military Hospital, Jhansi, U.P.
-Respondents

(By Advocate – Shri Surendra Pratap Singh)

O R D E R (O R A L)

-

The applicant has filed this Original Application and prays for the following reliefs:

- “8.1 To summon the entire relevant record from the respondents for its kind perusal.
- 8.2 To extend the benefits of judgment date 21.05.1999.
- 8.3 To direct the respondents to decide the representation of applicant.

8.4 Any other relief which this Hon'ble Tribunal may deem fit.

8.5 Cost of the litigation.”

2. Learned counsel for the applicant submits that the applicant has already preferred a representation dated 01.01.2018 (Annexure A-2) for redressal of his grievances raised in this Original Application, which has not been decided till date. He further submits that this Original Application may be disposed of at this stage with a direction to the respondents to consider and decide the applicant's representation dated 01.01.2018, within a time-bound manner.

3. Learned Sr. Central Govt. Standing counsel for the respondents did not object to disposal of the O.A in above terms.

4. Accordingly, without going into the merits of the case, this Original Application is disposed of at the admission stage itself with a direction to the competent authority of the respondents to consider and decide the applicant's representation dated 01.01.2018, within a period of 60 days from the date of receipt of a certified copy of this order.

**(Ramesh Singh Thakur)
Judicial Member**

am/-